

MAFATLAL FINANCE COMPANY LIMITED

Reg. Office: Flat No. K - 3/4 Second Floor, Shopping Centre, Sector 15/16, Vashi, Navi Mumbai 400 703

The details subsequent to the completion of the offer made vide Public Announcement on May 28, 2008 & Corrigendum Public Announcement on August 4, 2008 under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ("Regulations") by Mr. Nandakishore Divate and Mr. K. Chandramouli (Acquirers), to acquire upto 88,74,480 equity shares of Rs. 10/- each representing 20% of the total voting capital of Mafatlal Finance Company Limited ("Target Company") at a price of Re. 1 (Rupee One only) per fully paid-up equity share of Rs. 10/- each ("Equity Shares"), payable in cash ("the offer") is as under:

1.	Name of the Target Company	Mafatlal Finance Company Limited
2.	Name and Address of the Acquirer	Mr. Nandakishore Divate at 'AVANTI', 56/1 Link Road, J. B. Nagar, Andheri (E), Mumbai 400 059 and Mr. K. Chandramouli at B-202 New Ushanagar, Bhandup (W), Mumbai 400 078
3.	Name of Manager to the Offer	Chartered Capital And Investment Limited
4.	Name of Registrar to the Offer	Bigshare Services Pvt Ltd
5.	Offer Details:	
	a. Date of opening of the offer	Thursday, August 7, 2008, (As per revised schedule)
	b. Date of closing of the offer	Tuesday, August 26, 2008, (As per revised schedule)
6.	Details of the Acquisition:	

Sr. No.	Particulars	Proposed in the offer document		Actual	
1.	Price payable to shareholders in the open offer	Re. 1 per Equity Share		Re. 1 per Equity Share	
2.	Shareholding of acquirers before SPA/PA	16,485 (0.04%)		16,485 (0.04%)	
3.	Shares acquired by way of SPA	1,67,60,200 (42.02%)		1,67,60,200 (42.02%)	
4.	Shares acquired in the open offer	88,74,480 (20.00%*)		63,72,553 (15.98%*)	
5.	Size of the open offer (No. of shares multiplied by price payable per share)	Rs. 88,74,480		Rs. 63,72,553	
6.	Shares acquired after PA but before 7 working days prior to closure date, if any	Nil		Nil	
7.	Post offer shareholding of acquirer (2+3+4+6)	2,56,51,165 (64.32%)		2,31,49,238 (58.04%)	
8.	Pre and Post offer shareholding of public No. of shares and (%)	Pre offer	Post offer	Pre offer	Post offer
		2,31,05,015 (57.93%)	1,42,30,535 (35.68%)	2,31,05,015 (57.93%)	1,67,32,462 (41.96%)

*% has been calculated on the Total Voting Capital of the Target Company. All other % has been calculated on the total share capital of the Target Company.

- Status of Escrow Account : Yet to be released.
- Payment of Interest : NA.
- Status of Investor complaints : Nil
- This Public Announcement would also be available on the SEBI website at www.sebi.gov.in.

The Acquirers, Mr. Nandakishore Divate and Mr. K. Chandramouli, accept full responsibility for the information contained in this Public Announcement and also for the obligations of Acquirers laid down in the Regulations and subsequent amendments thereof.

Issued on behalf of Mr. Nandakishore Divate and Mr. K. Chandramouli, by Manager to the offer



Chartered Capital And Investment Ltd.

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